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Uttar Pradesh Secondary Education Services Selection Board (Third Amendment) Act, 2007

4 of 2008

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Uttar Pradesh Secondary Education Services Selection Board (Third Amendment) Act, 2007

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An Act further to amend the Uttar Pradesh Secondary Education Services Selection Board Act, 1982 It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:-- 1. Received the assent of the Governor on February 25, 2008 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 26th February, 2008, pp. 3-4

1. Short Title :-

This Act may be called the Uttar Pradesh Secondary Education Services Selection Board (Third Amendment) Act, 2007.

2. Amendment Of Section 2 Of U.P. Act No. 5 Of 1982 :-

In Section 2 of the Uttar Pradesh Secondary Education Services Selection Board Act, 1982, hereinafter referred to as the principal Act, for clause (g), the following clause shall be substituted, namely:--

"(g) member means a member of the Board."

3. Amendment Of Section 4:-

In Section 4 of the principal Act, in sub-section (3), in clause (c) after sub-clause (iii) the following sub-clause shall be inserted, namely:--

"(iv) is interested in the field of Education and a Graduate from a recognized University."

4. Amendment Of Section 5 :-

In Section 5 of the principal Act,--

- (a) for sub-section (1) the following sub-section shall be substituted, namely:--
- "(1) Subject to the provision of this Act the Chairman shall hold office for a term of five years and every member shall hold office for a term of two years.".
- (b) for sub-section (5) the following sub-section shall be substituted, namely:--
- "(5) Notwithstanding anything contained in this section, no person shall hold office as the Chairman if he has attained the age of sixty-eight years and no person shall hold office as a member if he has attained the age of sixty-two years.".